

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). Government charges rent for its accommodation assessed in accordance with the provisions contained in F.R. 45A subject to a maximum of 10 per cent of pay in the case of officers drawing emoluments more than Rs. 150/- p.m. and 7½ per cent in the case of officers drawing less than Rs 150/-p.m. The rentals of private accommodation in classified cities are much higher. Government have, therefore, allowed a subsidy in the shape of house rent allowance for Government servants who are not provided with Government accommodation. Thus, there is no anomaly in this matter.

(c) Does not arise

Transport Firms of Rohtak

3970. Shri Madhu Limaye:

Dr. Ram Manohar Lohia:

Shri S. M. Banerjee:

Shri George Fernandes:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 309 on the 3rd November 1966 and state:

(a) whether the scrutiny and examination of the accounts of the transport firms in Rohtak District in order to assess the evasion of tax by these firms has since been completed;

(b) if so, the new tax assessment made; and

(c) the fines/penalties imposed, if any?

The Deputy Prime Minister and Minister of Finance, (Shri Morarji Desai): (a) No, Sir

(b) and (c). Does not arise

M/s. Remfry & Son.

3971. Shri Madhu Limaye:

Shri S. M. Banerjee:

Dr. Ram Manohar Lohia:

Shri George Fernandes:

Will the Minister of Finance be pleased to refer to the reply given to

Starred Question No. 345 on the 17th November, 1966 and state:

(a) whether proceedings under Section 19(2) of the Foreign Exchange Regulations Act have since been completed;

(b) the amount of fine imposed on M/s. Remfry and Son; and

(c) whether the fine has been recovered?

The Deputy Prime Minister and Minister of Finance, (Shri Morarji Desai): (a) On the completion of the proceedings under section 19(2) of the Foreign Exchange Regulation Act instituted against M/s Remfry & Son, three show cause notices have been issued to them for contravention of sections 9.4(1) and 5(1)(a) respectively of the said Act. The adjudication proceedings are in progress.

(b) and (c) Do not arise at this stage.

गड़क परियोजना

3972. श्री विभूति मिश्र :

श्री क० ना० तिवारी :

क्या सिद्धाई और बिछत मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या यह सच है कि केन्द्रीय सरकार ने वर्ष 1967-68 में गड़क परियोजना के लिये अपने हिस्से की देय-राशि कम कर दी है और

(ख) यदि हां, तो उसके क्या कारण हैं ?

सिद्धाई और बिछत मंत्री. (अ० के० एम० राव) (क) और

(ख). केन्द्रीय सरकार गड़क परियोजना पर व्यय के लिये बिहार और उत्तर प्रदेश की राज्य सरकारों को राज्य योजना में निर्धारित सीमा के अन्दर मत प्रति मत निश्चित ऋण सहायता दे रही है। इसके प्रतिरक्त